

1

WA-523-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ${\rm ON\ THE\ 8^{th}\ OF\ MAY,\ 2025}$

WRIT APPEAL No. 523 of 2025

ARVIND PAL SINGH PARMAR Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Parvez Ahmed Quazi, Advocate appears through VC for appellant.

Shri Anubhav Jain, Government Advocate for respondents.

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Aggrieved by order dated 17.02.2025 passed in W.P. No. 5249 of 2025 by the learned Single Judge, dismissing the petition and imposing cost of Rs.10,000/-, the appellant/petitioner has filed this appeal.

We have gone through the impugned order dated 17.02.2025 passed in W.P. No. 5249 of 2025 and find no error or perversity therein. Accordingly, we hereby confirm and affirm the same.

However, we modify the impugned order dated 17.02.2025 passed in WP No. 5249 of 2025 to the extent that the cost of Rs.10,000/- imposed upon the appellant/petition shall stand waived.



2 WA-523-2025

With the aforesaid modification, the appeal stands disposed of.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

MSP